

Central Administrative Tribunal  
Principal Bench, New Delhi

....

D.A. No. 1454/94

New Delhi, this the 28th Day of April, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)  
HON'BLE SHRI B.K. SINGH, MEMBER (A)

1. Edward Toppo s/o Sh. Benjamin Toppo  
age 30 years, working as Khalasi  
in Baroda House, New Delhi and  
resident of village and P.O. Khera Khurd  
Delhi- 110 082.
2. Benedict Biling s/o Sh. Zaurentus Biling  
Age 28 years, working as Khalasi in  
O.O. Bridge, Baroda House, New Delhi  
and resident of H.No. 1287/ Vijay Nagar,  
Ghaziabad (U.P.)
3. Amalnarjeet Narji s/o S. Navaryachan Narjeenari  
Age 32 years, working as Khalasi in Refund Branch,  
State Entry Road, New Delhi.  
(By Shri P.L. Mimroth, Advocate)

Applicants.

Versus

Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.  
(BY Name) Respondents.

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicants jointly filed this application with  
the M.A. No. 2008/94 for joining together, assailing the  
order dated 7.6.1994 by which the names of the applicants  
were not shown in the list of candidates who have been found  
eligible to appear in the viva-voce test. M.A. for joining  
together was allowed by the order dated 19.7.1994.

....2..

The learned counsel for the applicant states that the relief prayed for in the original application by the applicants has already been granted and so he is not pressing the present application.

In view of the above facts, we dismiss the original application as not pressed. No cost.

(B.K.SINGH)  
MEMBER(A)

(J.P.SHARMA)  
MEMBER(J)

/nka/